

## BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**


C.P No.427/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09<sup>th</sup> November 2017, 10.30 A.M**

Name of the Company		Waqt India Pvt Ltd.-Vs- ROC, WB	
Under Section		252 (3)	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. PATITA PABAN BISWAL, Adv


  
9/11/2017

**ORDER**

Ld. Counsel for the petitioner is present.

This is an appeal under section 252(3) of the Companies Act, 2013 against the order passed by the Registrar of Companies, West Bengal. Office is directed to register all cases under section 252 of the Companies Act, 2013 as an appeal, likewise Serial Numbers 2 to 5 of yesterday's list, and give the appeal number registered as above.

Registrar of Companies has filed a report but it is not a detail paragraphwise report. Petitioner is directed to serve notice along with the petition on the Central Government through the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata and Registrar of Companies, West Bengal for their paragraphwise comments within 3 weeks from today with a copy in advance to the opposite party. Petitioner is directed to file affidavit of service within 7 days from today.

List on 21/12/2017 for further consideration.

*sd*

(Jinan K.R.)  
Member (J)

*sd*

(Vijai Pratap Singh)  
Member (J)

Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
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*[Signature]*  
21/12/17

*[Signature]*

*[Signature]*

ORDER

1st Counsel for the petitioner is present

This is an appeal under section 22(3) of the Companies Act 2013 against the order passed by the Registrar of Companies, West Bengal, Office is directed to register all cases under section 22 of the Companies Act 2013 as an appeal, likewise Serial numbers 2 to 5 of yesterday's list and give the appeal number registered as above.

Registrar of Companies has filed a report but it is not a detail paragraphwise report. Petitioner is directed to serve notice along with the petition on the Central Government through the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata and Registrar of Companies, West Bengal for their paragraphwise comments within 3 weeks from today with a copy in advance to the opposite party. Petitioner is directed to file affidavit of service within 5 days from today.